

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 21, 1994/Agrahayana, 30, 1916
(Saka)

The Lok Sabha met at
Eleven of the Clock.

[MR. SPEAKER in the Chair]
(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, we have given notice for the suspension of Question Hour...(Interruptions)

SHRI SHARAD YADAV (Madhepura): Sir, we had really worked hard and you had also made your best efforts to resolve the controversy over ATR. Now the entire Action Taken Report has been prepared again and we feel that there is not difference between these two reports. Not even a single important point has been touched in this report. So we want to tell to the entire country...(Interruptions)

MR. SPEAKER: If you speak on this point and they are not allowed to speak, it will go on record. The time has been fixed for discussing this subject... (Interruptions)

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, we had a meeting in your Chamber and we would like to thank you that the crisis was over with an assurance that action will be taken. We would like to know through you as to what actions have been taken against the tainted Ministers, foreign banks, Governor and Deputy Governor of Reserve Bank of India...(Interruptions)

MR. SPEAKER: If one sided views will be listened by the people that would not be fair...(Interruptions)
(English)

MR. SPEAKER: I am not allowing you to speak. Nothing will go on record...(Interruptions)*

MR. SPEAKER: Hon Members are aware of the fact that we have fixed the time for discussing the revised ATR.

(Interruptions)

MR. SPEAKER: When I am standing, you should not stand.

(Interruptions)

MR. SPEAKER: This is a place for battle of wits, not any other kind of battle. We have fixed the time for discussing your dissatisfaction and what they have done also. At that time you can discuss it.

(Interruptions)

MR. SPEAKER: Advaniji, I hate to say 'No' to you and I should allow you to say something. But the moment I allow you to say something, the other side's view is not

allowed to come on record and only one side view goes before the people and they have been complaining that this cannot be allowed. If there has to be discussion, I will allow you and I will allow the other side also.

(Interruptions)

MR. SPEAKER: The Members have a privilege to put questions to the Government. There are questions on this side and that side also.

(Interruptions)

11.11 hrs.

At this stage, Dr Mumtaz Ansan and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 12.00 Noon.

11.11½ hrs.

WRITTEN ANSWERS TO QUESTIONS

(English)

Bar Council of India

*201. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the PRIME MINISTER be pleased to state:

- (a) whether some foreign law degrees have been de-recognised by the Bar Council of India;
- (b) if so, the reasons therefor;
- (c) whether any conference of the Bar Council of India was held during September, 1994;
- (d) if so, the subjects discussed therein;
- (e) whether the Government have received any proposals/suggestions in this regard;
- (f) if so, the details thereof; and
- (g) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ). (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The subjects discussed in the Conference are as follows:

(i) Threats, perceptions, problems and Measures to meet the Challenges of Globalisation of Legal Practice.

(ii) To consider disparaging remarks on 'middlemen' (Lawyers) in the judgement dated 22.7.1994 in Contempt Petition No. 291 (H.C.) of 1994 and 292 (H.C.) of 1994 and take legal steps for getting the said remarks in the judgement expunged.

(iii) To consider Supreme Court notice on 'strike' question in the Writ Petition filed by a registered society "Common Cause" of Delhi.

(iv) To consider and decide steps to improve Bar-Bench relations.

(v) To consider the reorganisation of the profession to